

Seventeenth Loksabha

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Title: Regarding compensation relating to Telugu Ganga Project-laid.

SHRI POCHA BRAHMANANDA REDDY (NANDYAL): In the Telugu Ganga Project, as per Interstate Agreements 1976, 1977 & 1983, the States of Maharashtra, Karnataka, and erstwhile Andhra Pradesh agreed to spare 5 TMC each from their respective allocations in Krishna river basin for drinking water supply to Chennai city.

Although, there is a lack of cooperation from other States, the State of Andhra Pradesh has been supplying water, as and when requested by Tamil Nadu Government to meet the drinking water needs of Chennai city.

Of the compensation required to be paid for infrastructure, cost associated with operation and maintenance, an amount of Rs. 338.48 crores has been pending for the past 10 years.

In this regard, I request that necessary directions and suitable steps be taken to instruct the State Government of Tamil Nadu to settle this amount at the earliest.